

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

ORDER No. 40

Dated Guwahati, the 20th October, 2014

No. HC.III-35/2013/1862/G dated 20.10.2014 ### All Criminal Courts under the jurisdiction of Gauhati High Court are hereby directed that before accepting the Bail Bond in cases involving grave offences and out stationed accused, the documents of surety to prove solvency, furnished with such Bail Bond, are to be forwarded to concerned police station for proper verification.

By Order,

Sd/- R. Phukan
REGISTRAR (VIGILANCE)

Memo No.HC.III-35/2013/ 1863-1876 /G dated Guwahati, the 20th October, 2014
Copy for information to:

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Registrar (_____), Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl. He is requested to circulate the Order amongst **all the Judicial Courts of his State.**
4. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun. He is requested to circulate the Order amongst **all the Judicial Courts of his State.**
5. District & Sessions Judge, _____, Assam.
6. The Chief Judicial Magistrate, _____, Assam. He is requested to circulate the Order amongst all the Judicial Courts under his jurisdiction.
7. The Registrar-cum-Principal Secy. to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
8. The Joint Registrar (_____), Gauhati High Court, Guwahati.
9. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
10. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
11. The System Analyst, Computer Section, Gauhati High Court, Guwahati. He is to upload this order in the website of the Gauhati High Court.
12. The P.S. to Hon'ble Mr. / Dr.(Mrs.) Justice _____, Gauhati High Court, Guwahati.
13. The Admn. Officer (J) (_____), Gauhati High Court, Guwahati.
14. C. A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR (VIGILANCE)

20.10.14

20.10.2014